

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1587
(To be answered on the 15th December 2022)**

INTERNATIONAL AIRPORTS

**1587. SHRIMATI SHARDABEN ANILBHAI PATEL
SHRI MITESH RAMESHBHAI PATEL (BAKABHAI)
SHRI JAGANNATH SARKAR**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details and the number of international airports available in the country before 2014 and the number of international airports constructed during the last seven years; and
(b) the details of the international and inter-State air services commenced from these airports?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

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- (a): There were 24 international airports in the country before 2014. During last seven years, 6 more airports have been constructed/ declared as international airports. During the last seven years, four Greenfield airports namely, Kannur in Kerala, Shirdi in Maharashtra, Kushinagar in Uttar Pradesh and Mopa in Goa have been constructed as international airports. In addition, two existing airports namely, Vijayawada and Tirupati in Andhra Pradesh were declared as international airports in the year 2017.**
- (b): After repeal of the Air Corporation Act in March 1994, the Indian domestic aviation market was deregulated. Consequently, airlines are free to induct capacity with any aircraft type for selecting whatever markets and network they wish to service and operate across the country subject to compliance with the extant guidelines in this regard. Thus, it is up to the airlines to provide air services to specific places depending upon the traffic demand and their commercial viability, in compliance with the extant guidelines.**
- Moreover, as far as matter of international flight services from these airports is concerned, Indian carriers are free to mount services from any point in India to foreign destinations as per the respective bilateral air services arrangements. Foreign airlines can operate on designated points of call available under the bilateral arrangements.**
